

stipends 1952 from Scheduled Castes, Tribes and other Backward Classes students with divisions I, II, III respectively;

(b) how many of them have been granted stipends separately; and

(c) how far the students of Sweeper Communities including Mehtor, Balmiki, Dom, Harhi, etc. have been given special consideration?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement is laid on the Table of the House. [See Appendix VII, annexure No. 38].

(c) They are favourably considered and nearly all students from the sub-castes mentioned are selected for 1952-53 Scholarships.

FLEET-AIR ARM

*1197. **Shri B. S. Murthy:** Will the Minister of Defence be pleased to state:

(a) whether Government propose establishing a "Fleet Air Arm" for the Indian Navy;

(b) if the answer to part (a) above be in the affirmative, the place selected for its location and the number of naval planes required for the purpose; and

(c) whether any orders have been placed for naval planes and if so, with whom?

The Deputy Minister of Defence (Sardar Majithia): (a) to (c). I would invite the hon. Member's attention to the answers to Shri A. M. Thomas's Starred Question No. 1122 and to Dr. P. S. Deshmukh's Starred Question No. 1647 given in the House on the 11th December, 1952 and the 10th July, 1952 respectively. I regret it will not be in the public interests to disclose any further details about this project.

COMPULSORY MILITARY TRAINING

*1198. **Shrimati Sushama Sen:** Will the Minister of Defence be pleased to state:

(a) whether any State or States have addressed the Government of India to establish compulsory military training in India; and

(b) if so, what action Government propose to take in the matter?

331 PSD

The Deputy Minister of Defence (Sardar Majithia): (a) No.

(b) Does not arise.

DEFENCE OF KASHMIR

*1208. **Shri P. Subba Rao:** Will the Minister of States be pleased to state:

(a) the amount received by the Central Government in each financial year since accession of Kashmir from the State of Kashmir by way of Income Tax, Central Excise Duties and other taxes due to the Central Government;

(b) the amount spent by the Government of India on the defence of Kashmir up till now; and

(c) the amount spent by the Government of India in opening communication to Kashmir by way of roads?

The Minister of Home Affairs and States (Dr. Katju): (a) The Jammu and Kashmir State did not accede to India in respect of Income-Tax, Excise Duties and other taxes; these taxes and duties are therefore levied and collected in the State by the State Government and are not payable to the Centre.

(b) Attention in this connection is invited to the reply given by the Minister for Defence to Starred Question No. 866 answered in the Parliament on the 13th December 1950, and the reply given by the Minister for States to Part (a) (i) of the Starred Question No. 4622 answered on the 29th May 1951.

(c) Upto the end of March 1952 an expenditure of Rs. 332.70 lakhs was incurred on the construction and maintenance of the Jammu-Pathankot Road. The estimated expenditure during 1952-53 is Rs. 29.51 lakhs of which Rs. 5.21 lakhs represents repairs to the road.

नये खनिज पदार्थ

*१२१४. **श्री डायर:** क्या प्राकृतिक संसाधन तथा वैज्ञानिक अनुसन्धान मंत्री यह बतलाने की कृपा करेंगे:

(क) क्या केन्द्रीय सरकार को १९४९ से १९५२ तक के बीच देश के किसी भाग में किन्हीं नये खनिज पदार्थों का पता लगा है; तथा

(ख) यदि हाँ, तो किस राज्य में कौन सा पदार्थ कितनी मात्रा में प्राप्त हुआ?